



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhya Marg, Sector 19-B, Chandigarh - 160019

No. CPCC/legal/2026/ 572

Dated: 07/07/26

To

The Principal Bench,
Hon'ble National Green Tribunal,
New Delhi.

Subject: Misc Application in disposed of cases No. 117/2025 in original Application No. 1143/2024 Jagdip Sharma Applicant Versus UT of Chandigarh & Ors- reg.

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Sir,

Please find enclosed herewith the compliance report on behalf of Joint Committee constituted in compliance of NGT order dated 17.12.2025 in OA No. 1143/2024 titled Jagdeep Sharma Vs. Union Territory of Chandigarh for consideration please.

Yours sincerely,

Anil Kumar,
Jr. Scientific Assistant

COMPLIANCE REPORT

In compliance with the Order dated 17.12.2025 passed by the Hon'ble National Green Tribunal in OA No. 1143/2024 titled *Jagdeep Sharma vs. Union Territory of Chandigarh*

1. Background

This Compliance Report is submitted in pursuance of the Order dated 17.12.2025 passed by the Hon'ble National Green Tribunal (NGT) in Original Application No. 1143/2024, which arose from a letter petition dated 23.01.2024 submitted by Sh. Jagdeep Sharma, resident of Shivalik Enclave, Chandigarh.

2. Allegations in the Petition

The applicant alleged that untreated domestic sewage is being discharged into a storm water drain/nallah adjacent to Shivalik Enclave, resulting in violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

3. Constitution of Committee

During the hearing on dated 17/12/2025, the Hon'ble NGT was pleased to constitute a Joint Committee comprising:

- Deputy Commissioner, Chandigarh
- Chandigarh Pollution Control Committee (CPCC)

The Committee was directed to collect relevant information, conduct site inspection, interact with stakeholders, and take appropriate action in the matter. However the said order was never received in this office until it was served by HSPCB vide letter dated 25/02/2026 which was received in this office on 05/03/2026.

4. Action Taken / Site Inspection

In compliance with the aforesaid Order, a joint inspection was carried out by the officials of Chandigarh Pollution Control Committee and Municipal Corporation, Chandigarh in the presence of the applicant, Sh. Jagdeep Sharma.

During the inspection, the applicant submitted that untreated sewage/effluent is being discharged into a seasonal rivulet meant for carrying storm water from Panchkula, Haryana.

5. Observations

During inspection the stretch of the seasonal rivulet from Shivalik Enclave, NAC Manimajra, Chandigarh up to Mansa Devi Complex, Panchkula, Haryana, following observations were made:

- Untreated sewage was found to be entering the seasonal rivulet from:
 - (i) Village Bhainsa Tibba, Mansa Devi Complex, Panchkula, Haryana and
 - (ii) Slum area along Mansa Devi Road near Park Hospital, Panchkula, Haryana.
- It was further observed that no sewage or wastewater discharge is taking place into the said rivulet from the Chandigarh side.

6. Conclusion

Based on the joint inspection and field observations, it is concluded that the discharge of untreated sewage into the seasonal rivulet is originating from areas falling within Panchkula, Haryana, and no such discharge has been observed from the jurisdiction of Union Territory, Chandigarh.

This is submitted for kind consideration of the Hon'ble Tribunal.

Dated: 07-07-2026



(Anil Kumar)

Jr. Scientific Assistant
Chandigarh Pollution Control Committee